
Manoj Sharma Vs State Of U.P.

Criminal Appeal No. 2895 Of 2015

Court: Allahabad High Court

Date of Decision: Dec. 9, 2022

Acts Referred:

Indian Penal Code, 1860 " Section 71, 302, 304B, 498A#Code Of Criminal Procedure, 1973
" Section 161, 313#Dowry Prohibition Act, 1961 " Section 2, 3, 4#Evidence Act, 1872 " Section 106, 113B

Hon'ble Judges: Dr. Kaushal Jayendra Thaker, J; Ajai Tyagi,J

Bench: Division Bench

Advocate: S. Lal, Abhilasha Singh, Ashutosh Yadav, Sheshadri Trivedi, Dheeraj Singh Bohra

Final Decision: Partly Allowed

Judgement